GOVERNMENT OF INDIA MINISTRY OF CHEMICALS & FERTILIZERS DEPARTMENT OF CHEMICALS & PETROCHEMICALS

LOK SABHA UN-STARRED QUESTION NO. 424 TO BE ANSWERED ON 21.07.2023

DAMAGE CAUSED BY CHEMICAL AND PETROCHEMICAL INDUSTRIES

424. SHRI ANUMULA REVANTH REDDY:

Will the Minister of CHEMICALS ANDFERTILIZERS, be pleased to state:

- (a) the details of the incidents of accidents, spills, leaks, and fires involving the chemical and petrochemical industries during the last five years, year-wise;
- (b) the details of the human and environmental damage caused by them and the compensation paid to the affected parties;
- (c) the number of inspections of the industries conducted in the past year, and the major findings or violations discovered during these inspections;
- (d) whether the Government has imposed penalties or taken any legal actions against the companies responsible for the said incidents and accidents; and
- (e) if so, the details thereof?

ANSWER

MINISTER OF STATE FOR CHEMICALS AND FERTILIZERS (SHRI BHAGWANTH KHUBA)

(a) to (e): Ministry of Environment, Forest and Climate Change (MoEF&CC) seeks information on chemical accidents occurred in industrial installations covered under the purview of Manufacture, Storage, and Import of Hazardous Chemical Rules, 1989 from the Chief Inspector of Factories (CIFs) of various State/UTs on a progressive basis. Based on the information received from CIFs, the number of major accidents caused, and human injuries/fatalities between 2018 to 2022 are given below:-

State	No.of incidents	Fatalities	Injuries
2018			
Assam	7	-	-
Bihar	1	1	-
Gujarat	8	5	12
Maharashtra	2	1	11
Telangana	10	8	16
Uttar Pradesh	1	-	-
2019			
Assam	1	-	-
Gujarat	23	9	-
Maharashtra	6	4	2
Odisha	2	-	-
Telangana	9	7	11
Uttar Pradesh	1	1	-
	20	20	
Andhra Pradesh	4	14	4018
Assam	2	2	-
Gujarat	25	35	96
Maharashtra	8	6	17
Tamil Nadu	2	12	23
Telangana	22	11	33
Uttar Pradesh	3	3	19
2021			
Andhra Pradesh	2	3	3
Assam	3	-	-
Gujarat	1	2	26
Jammu and Kashmir	1	-	-
Karnataka	1	-	_
Kerala	1	-	_
Maharashtra	11	32	23
Tamil Nadu	3	32	60
Telangana	9	1	2
Uttar Pradesh	3	-	
2022			
Assam	4	-	-

In certain cases of such accidents, spills, leaks and fires, Hon'ble National Green Tribunal has imposed penalty / environmental compensation on the defaulter industries for human and environmental damage based on the findings of the committees constituted for the purpose.

As per the provision of MSIHC Rules, 1989, the concerned Chief Inspector of Factories (CIFs) (appointed under the Factories Act, 1948) are the nodal authorities to implement rule provisions in respect of Major Accident Hazard (MAH) Units and undertake enforcement measures.

Central Pollution Control Board is taking-up random surprise inspection under Environmental Surveillance and taking necessary action against the industries who are found non-complying with the norms .The details regarding action taken by Central Pollution Control Board on the violating industries i.e. issuance of Closure Directions, Show Cause Notice, imposition of Environmental Compensation etc. is available on CPCB website. The link for the aforementioned website is (https://cpcb.nic.in/cpcb-directions-5ep.php).

The MSIHC Rules, 1989 are administered by MoEF&CC through concerned sectoral safety regulators is to maintain an operational safety regime in Major Accident Hazard units. However, CIFs (appointed under the Factories Act, 1948) are empowered to take penal action under the provisions of the Factories Act, 1948.

In many of the above cases of accidents, spills, leaks and fires, Hon'ble National Green Tribunal has imposed penalty / environmental compensation on the defaulter industries for human and environmental damage based on the findings of the committees constituted for the purpose.
